COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 122 OF 2018 & IA NO. 403 of 2018

Dated: 4th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Mahur Foods and Beverages Appellant(s)

Versus

Gulbarga Electricity Supply Company Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Shailesh Madiyal

Mr. Sudhanshu Prakash

Counsel for the Respondent(s) : Mr. Nithin Saravanan

Mr. Arunima Singh Ms. Priyadarshini

ORDER

The learned counsel, Ms. Priyadarshini accepts notice on behalf of Mr. Nithin Saravanan, learned counsel appearing for Respondent No. 1. She undertakes to file vakalatnama on behalf of Mr. Nithin Saravanan, learned counsel appearing for Respondent No. 1 within two weeks. She further requests for four weeks' time to file reply in the matter.

Submissions made by the learned counsel appearing for Respondent No. 1, as stated at supra, are placed on record.

Two weeks' time is granted to the learned counsel appearing for the Respondent No. 1 for filing Vakalatnama and also permitted to file reply on or before 04.01.2019 in the matter with advance copy to the other side. Thereafter, two weeks' time is granted to file rejoinder i.e. on or before

18.01.2019 to the learned counsel appearing for the appellant with advance copy to the other side.

List the matter for hearing on <u>01.02.2019</u>, as agreed by the learned counsel for both the parties.

(Ravindra Kumar Verma)
Technical Member
Mk/js

(Justice N.K. Patil) Judicial Member